

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 10/2004

Date of order: 17.12.2009

CORAM:

**HON'BLE DR. K.S. SUGATHAN, ADMINISTRATIVE MEMBER
HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**

Prabhu Ram S/o Shri Narain Dass, aged 59 years, Enquiry and Reservation Supervisor, North-Western Railway, Enquiry and Reservation Office, Bikaner, R/o Near Modi Studio, Phar Bazar, Bikaner – 334001.

...Applicant.

Mr. J.K. Mishra, counsel for applicant.

VERSUS

Union of India through:

1. General Manager, North-Western Railway, Jaipur.
2. Divisional Railway Manager, North-Western Railway, Bikaner Division, Bikaner.
3. Divisional Personnel Officer, North-Western Railway, Bikaner Division, Bikaner.

4. Jagdish Chandra Sharma, CRS : _____
5. Jagdish Kumar Arora, " : _____
6. Deen Dayal Soni " : _____
7. Satya Bhushan " : _____
8. Pratap Singh Shekhawat " : _____

: Service to be made through Divl. Personnel Officer, N.W. Railway, Bikaner.

... Respondents.

Mr. Salil Trivedi, counsel for respondent Nos. 1 to 3.
Mr. Nitin Trivedi, counsel for respondent Nos. 5 & 7.
None present for other respondents

None present for other respondents

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ORDER

(Per Hon'ble Dr. K.B. Suresh, Judicial Member)

We have heard the learned counsel for the applicant and the respondents. Learned counsels appearing on behalf of the parties agree that the crux of the matter is the date from which the applicant can claim promotion as Chief Reservation Supervisor (CRS). The applicant would contend that he is entitled to his notional promotion from the date on which his juniors have been promoted. The respondents are also in agreement with this point and also contend that nobody knows the date on which his juniors were promoted, therefore, we consider it appropriate to pass the following order:



- (a). The respondent-department shall verify the date on which the applicant's juniors were promoted as Chief Reservation Supervisor (CRS) and if they had been promoted on a date prior to the promotional date of the applicant then they shall accord him a notional promotion from that very date onwards.

- (b). In such an eventuality they shall also pay to the applicant the normal and natural consequences of such a promotion.

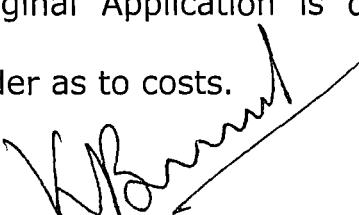
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(c). If the date of promotion of the applicant and the juniors are on the same date then the applicant is not entitled to any further relief.



In view of the above observations and directions, the Original Application is disposed of. There shall be no order as to costs.


(DR. K.B. SURESH)
JUDICIAL MEMBER


(DR. K.S. SUGATHAN)
ADMINISTRATIVE MEMBER

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Jain
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RJC
for
12/11/14

~~RJC~~
~~for administrative~~
09/27/14

art II and III destroy
in my presence on 07/07/15
under the supervision of
Section Officer (1) as per
order dated 07/07/15

Section Officer (Record)